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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1153/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017

NAME OF THE PARTIES:


Bell Finvest (India) Limited


V/s.


Intercon Container Survey & Commodities Pvt. Ltd.


SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Arjun M Deshpande	Rs for Resp.	
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2	ADAY M. ANTARKAR	Res for Resp	
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3	Vinit D. Daula	Advocate for Respt. Corp. Debtor	
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4	Adv. Vinit J. Mehta. also Adv. Anirudh J. i/l	Adv. for Financial Creditor	
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Adv. Pravin. Wange .

ORDER

CP No.1153/ I&BP/NCLT/MB/MAH/2017

Looking at the interest rate of 1% per day charged over the defaulted EMIs, this Bench has asked the Petitioner to explain as to what law permitting the Petitioner to claim 1% interest per day which has become more than double to the principle amount within six months.

If the Petitioner fails to justify the rate of interest claimed, this Petition will be dismissed.

List this matter on 29.9.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)